# GOVERNMENT OF INDIA MINISTRY OFINFORMATION AND BROADCASTING RAJYA SABHA

## **QUESTION NO21.12.2009**

### **ANSWERED ON**

# **IRREGULARITIES IN AWARDING TELECAST RIGHTS AND CONTRACTS.**

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SHRIMATI SHOBHANA BHARTIA

Will the Minister of COALCOALINFORMATION AND BROADCASTING be pleased to state :-

- (a) whether the CVC has recently found serious irregularities in awarding telecast rights and contracts by public broadcaster Prasar Bharati during the last two years;
- (b) if so, the details thereof;
- (c) whether the procedures adopted by the Prasar Bharati in awarding telecast rights were outrageous and arbitrary; and
- (d) if so, the details thereof and the steps Government has taken to fix responsibility on those who have committed financial irregularities?

### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING

(SHRI C.M. JATUA)

(a) to (d). The Central Vigilance Commission (CVC) has informed that on the direction of Hon'ble High Court of Delhi, an investigation has been undertaken by them regarding irregularities in awarding telecast rights etc. in Prasar Bharati. Since the investigation is going on, no details are available at present.